

ACT No. IV OF 1886.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 29th
January, 1886.)

An Act to amend section 265 of the Indian
Contract Act, 1872.

IX of 1872. WHEREAS it is expedient to amend section 265
of the Indian Contract Act, 1872; It is hereby
enacted as follows:—

1. For section 265 of the said Act the following
shall be substituted, namely:—

“265. Where a partner is entitled to claim a dis-
solution of partnership, or where a partnership has
terminated, the Court may, in the absence of any
contract to the contrary, wind up the business of
the partnership, provide for the payment of its debts
and distribute the surplus according to the shares
of the partners respectively.”

XIV of 1882. 2. In section 213 of the Code of Civil Procedure
the words and figures from and including the word
“applications” to the end of the section are hereby
repealed.

New section
substituted
for section
265, Indian
Contract Act.
Winding up
by Court
on dissolu-
tion or after
termination.

Repeal of
part of
section 213,
Act XIV,
1882.